

1	2	3	4	5
21.	Tamil Nadu	232.8	271.2	445.0
22.	Tripura	5.6	5.3	N.A.
23.	Uttar Pradesh	2625.4	2317.6	2725.0
24.	West Bengal	171.5	149.7	171.0
25.	A & N Islands	1.0	1.7	N.A.
26.	D & N Haveli	2.7	2.7	N.A.
27.	Daman & Diu	1.0	1.0	N.A.
28.	Delhi	0.1	0.1	N.A.
29.	Pondichery	3.1	3.1	N.A.
30.	Others	—	—	56.0
TOTAL		14243.9	13068.3	14788.0

[English]

Free and Compulsory Primary Education

*189. SHRI C. KUPPUSAMI:
SHRI JAYARAMA J.M. SHETTY:

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether the Government propose to introduce a legislation to make primary education free and compulsory in the country;

(b) if so, the details thereof; and

(c) the time by which such a legislation is likely to be introduced and implemented?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT, MINISTER OF SCIENCE AND TECHNOLOGY AND MINISTER OF DEPARTMENT OF OCEAN DEVELOPMENT (DR. MURLI MANOHAR JOSHI): (a) to (c) The Constitution (Eighty Third Amendment) Bill, 1997 to make right to free and compulsory education for children in the age group of 6 to 14 years a Fundamental Right was already introduced in the Rajya Sabha on July 28, 1997.

New Drug Policy

*190. SHRI HARIBHAI CHAUDHARY:
SHRI SURENDRA PRASAD YADAV
(JAHANABAD):

Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:

(a) whether the Government have conducted any study to know the efficacy of drug policy and price control system to check the undue profits by the drug manufacturing companies and to increase production and availability of life saving drugs at a cheaper price;

(b) if so, the details thereof alongwith the implementation of drug policy and price control system and lacuna found therein; and

(c) the steps proposed to be taken by the Government in this regard?

THE MINISTER OF CHEMICALS AND FERTILIZERS AND MINISTER OF FOOD AND CONSUMER AFFAIRS (SARDAR SURJIT SINGH BARNALA): (a) No, Sir.

(b) and (c) Do not arise.

Misuse of Grants by N.G.Os.

*191. PROF. P.J. KURIEN:
DR. T. SUBBARAMI REDDY:

Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

(a) the fund allocated to Non-Government Organisations during 1998, State-wise;

(b) whether the Government are aware that at least 40 Non-Government Organisations have been receiving grants from the Government by adopting fraudulent ways including forging of signatures of senior State Government Officials;

(c) if so, the details of those organisations and the money involved in such cases, State-wise; and

(d) the action taken by the Government against those organisations?

THE MINISTER OF STATE OF THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRIMATI MANEKA GANDHI): (a) A Statement-I is attached herewith.

(b) to (d) Instances have come to notice where certain NGOs have indulged in misutilisation of funds released by this Ministry or have sent fake recommendatory letter from State Governments. In such cases, after due verification, further release of grant is stopped and the State Governments are asked to take appropriate action against the NGO. Statement-II showing the names of organisations in whose case requests for Grants-in-aid have been refused or further releases suspended on various grounds is enclosed herewith.

Statement I

Statement showing the funds released to Non-Governmental Organisations, State-wise, during 1997-98, and 1998-99 (upto Feb. 1999)

(Rs. in lakhs)

S.No.	Name of the State/UT	Amount released to N.G.Os.	
		1997-98	1998-99 (upto Feb. 1999)
1	2	3	4
1.	Andhra Pradesh	994.47	1066.68
2.	Arunachal Pradesh	112.05	138.15
3.	Assam	27.84	66.94
4.	Bihar	332.31	222.45